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Joint inspection report regarding Burning of Garbage/ Municipal Solid Waste, including poisonous chemical / plastic waste in the dumping ground at Village Bishanpura under Municipal Council, Zirakpur.

O.A. No. 143/2020 (Mohinder Singh Versus Union Territory of Chandigarh)

Background:

Hon'ble NGT, New Delhi has passed the following order on dated 27.11.2020 in the matter Mohinder Singh Versus Union Territory of Chandigarh (O.A. No. 143/2020):

"1. Grievance in this application is against burning of garbage, including poisonous chemical/plastic waste in the dumping ground at Bishanpura, under the Municipal Committee, Zirakpur. Such activity is resulting in huge pollution, affecting the right of the vulnerable citizens like children, senior citizen who are suffering from Asthma, ischemic heart disease, chronic obstructive pulmonary disease, lung cancer, acute lower respiratory infections. No remedial action is taken to enforce the Solid Waste Management Rules, 2016, the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and other environmental norms.

2. The above allegation needs to be looked into by the State PCB and the District Magistrate, SAS Nagar, Mohali and action taken as per law. The nodal agency for coordination and compliance will be the State PCB.

3. A factual and action taken report giving all the details including status of quantity of waste generation, processed and the legacy waste may be furnished within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List for further consideration on 18.02.2021."

In compliance to the above said orders committee consisting of following members was constituted by the District Magistrate, SAS Nagar:-

- 1) The Sub Divisional Magistrate, Dera Bassi.
- 2) The Deputy Director, Local Bodies.
- 3) The Executive Officer, Municipal Council, Zirakpur.
- 4) The Assistant Environmental Engineer, PPCB.

In this regard a meeting under the chairmanship of Sub Divisional Magistrate, Dera Bassi, District SAS Nagar on 06.01.2021 at the office of Municipal Council, Zirakpur was convened. After meeting, team members along with other officers visited the area mentioned in the orders passed by Hon'ble NGT on 27.11.2020. In this visit, following officers were present:

1. Sh. Kuldip Bawa, Sub Divisional Magistrate, Derabassi.
2. Sh. Parvinder Singh, Joint Deputy Director, Department of Local Government.
3. Sh. Sandeep Tiwari, Executive Officer, Municipal Council, Zirakpur.
4. Sh. Mukesh Kumar, Municipal Engineer, Municipal Council, Zirakpur.
5. Sh. Rantej Sharma, Assistant Environmental Engineer, PPCB.
6. Sh. Rajinder Singh, Chief Sanitary Inspector, Municipal Council, Zirakpur.

As per the orders dated 27.11.2020, the major issue raised is against burning of garbage, including poisonous chemical/plastic waste in the dumping ground at Bishanpura, under the Municipal Committee, Zirakpur. During the visit, it was observed by the committee as under:

- 1) The Municipal Council submitted that total quantity of waste generation is 45 TPD and they are ensuring 100 % door to door collection of Municipal Solid Waste.
- 2) The Municipal Council has stored the legacy waste at the site. The total quantity of legacy waste stored at site is 53000 Tonne and Municipal Council has no facility to process the legacy waste stored at site.
- 3) The Municipal Council has partially constructed the boundary wall.
- 4) The Municipal Council has constructed 53 no. composting pits at the MSW dumping site.
- 5) The Municipal Council has partially provided the plantation around the site.
- 6) No burning of Municipal Solid Waste was observed at site.
- 7) The Municipal Council is not complying with Solid Waste Management Rules, 2016.

After detailed deliberation and visit of the site, the chairperson given the following directions as under:-

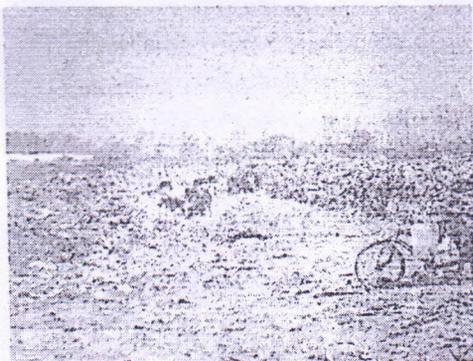
- 1) The Municipal Council, Zirakpur shall ensure the 100 % door to door collection of waste and segregation at source.
- 2) The Municipal Council, Zirakpur shall audit its present quantity of generation, collection, disposal and treatment of Municipal Solid Waste for at least one week to know the actual quantity of Municipal Solid Waste.
- 3) The Municipal Council, Zirakpur shall complete the construction of boundary wall of the site.
- 4) The Municipal Council, Zirakpur shall ensure the plantation along the periphery of the site as per Solid Waste Management Rules, 2016.
- 5) The Municipal Council, Zirakpur shall immediately start the bio-remediation of existing legacy waste lying at the site.
- 6) The Municipal Council, Zirakpur shall immediately identify the persons burning the solid waste in the town and shall ensure the imposition and collection of Environmental Compensation as per Solid Waste Management Rules, 2016 and as per Hon'ble NGT orders in OA no. 21 of 2014 titled as Vardhman Kaushik V/s Union of India and Others.
- 7) The Municipal Council, Zirakpur shall keep a strict vigil / monitoring to avoid any burning of solid waste.

The next review meeting shall be held on 21.01.2021.

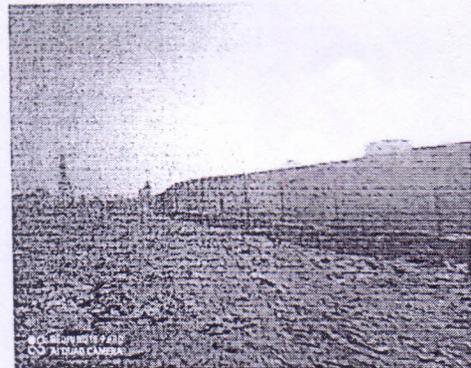
2nd Meeting to review the progress made by Municipal Council, Zirakpur was held on 21.01.2021 in the office of Municipal Council, Zirakpur. After that, team members along with other officers visited the MSW dumping site at Village Bishanpura, Zirakpur. In this visit, following officers were present:

1. Sh. Kuldip Bawa, Sub Divisional Magistrate, Derabassi.
2. Smt. Jashanpreet Kaur Gill, Deputy Director, Department of Local Government.
3. Sh. Sandeep Tiwari, Executive Officer, Municipal Council, Zirakpur.
4. Sh. Rantej Sharma, Assistant Environmental Engineer, PPCB.
5. Sh. Rajinder Singh, Chief Sanitary Inspector, Municipal Council, Zirakpur
6. Sh. Davinder Singh, Assistant Municipal Engineer, Municipal Council, Zirakpur.
7. Sh. Ranjit Kumar, Municipal Council, Zirakpur.

During visit, the status of the Municipal Solid Waste dumping site observed same as earlier noticed during the visit dated 06.01.2021 except that Municipal Council started the construction of boundary wall. The photographs taken during the visit is attached herewith:



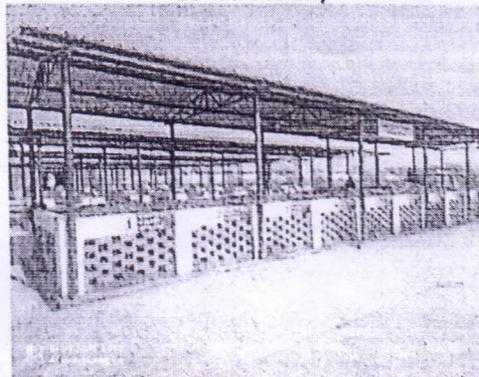
(MSW dumping site at Village Bishanpura)



(Boundary wall of village Bishanpura under construction)



(Material Recovery Facility at Village Bishanpura dumping site)

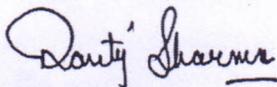


(Bio-composting Pits at Village Bishanpura dumping site)

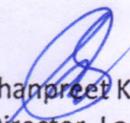
Directions given:

It is evident from the above observations, that grievance of the complaint regarding the burning the MSW of the petition is found to be correct to the certain extent as boundary wall of the dumping site is not complete and anyone can access the dumping site. Hence, the following needs to direct:

1. The Municipal Council, Zirakpur shall ensure 100 % door to door collection of waste and segregation at source.
2. The Municipal Council, Zirakpur shall finalize the alternate site as per the siting criteria laid in Solid Waste Management Rules, 2016 within one month.
3. The Municipal Council, Zirakpur shall complete the construction of boundary wall of the site within one month.
4. The Municipal Council, Zirakpur shall ensure the plantation along the periphery of the site as per Solid Waste Management Rules, 2016 within one month.
5. The Municipal Council, Zirakpur shall immediately start the bio-remediation of existing legacy waste lying at the site and shall immediately submit PERT Chart w.r.t. achievement of timelines.
6. The Municipal Council, Zirakpur shall carry out the process of imposing the Environmental Compensation as per Hon'ble NGT orders in OA no. 21 of 2014 titled as Vardhman Kaushik V/s Union of India and Others.
7. The Municipal Council, Zirakpur shall keep a strict vigil / monitoring to avoid any burning of solid waste in future.

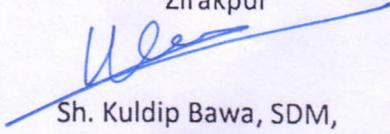


Er. Rantej Sharma, AEE, PPCB


Smt. Jashanpreet Kaur Gill,
Deputy Director, Local Govt.



Sh. Sandeep Tiwari, EO, MC,
Zirakpur


Sh. Kuldip Bawa, SDM,
Dera Bassi